

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:6666
ANSWERED ON:08.05.2013
GROUND HANDLING SERVICES
Mohan Shri P. C.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the Foreign Direct Investment cap fixed for ground handling services in aviation sector;
- (b) whether any instance of the Bureau of Civil Aviation Security (BCAS) giving licence to any ground handling operator for aircraft maintenance has come to the notice of the Government;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the corrective steps taken by the Government in this regard?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a): In ground handling services 74% Foreign Direct Investment (FDI) and 100 % investment by Non Resident Indian (NRI) is allowed subject to conditions as under:
- (i) 49% through Automatic route
 - (ii) Beyond 49% upto 74% FIPB Route
 - (iii) Sectoral regulations notified by Ministry of Civil Aviation and security clearance.
- (b): Bureau of Civil Aviation Security is not granting licences to aircraft maintenance organizations.
- (c) and (d): Does not arise in view of (b) above.